

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-212(PB)/2018

IN THE MATTER OF:

Cadillac Info-Tech Pvt. Ltd.

.... Applicant/Petitioner

Vs.

Hallow Infrastructure Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 14.03.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Petitioner/Applicant : Ms. Lucky Palta, Adv.
Mr. Anil Mahindra, Auth. Rep.

For the Respondent :

ORDER

Learned Counsel for the petitioner clarifies the order dated 27.02.2018 that even advance notices were served and after issuing notice, attempt was again made to serve the respondent by speed post. However, according to the affidavit, notice was not received and has been returned un-delivered. Tracking report concerning non-delivery has been filed (Annexure 'A'). According to the affidavit filed, an attempt was made to serve at the registered office address by speed post and endorsement by postal authorities shows that the house with registered office after demolition was being reconstructed. However, email address of the respondent is available in the master data and we grant liberty to the petitioner to make an attempt to send notices by email Id given in the master data. An affidavit with regard to email be filed before the next date of hearing. Process dasti.

List the matter on 12th April, 2018.

Sdl—

**(M.M.KUMAR)
PRESIDENT**

Sdl—

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**